

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3274 of 2020

1. Md. Mahmud Ansari
2. Md. Intaf Araki

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners
For the State

: Mr. Nilesh Kumar, Advocate
: Mr. Sanjay Kr. Srivastava, A.P.P.

02/09.09.2020 Heard Mr. Nilesh Kumar, learned counsel for the petitioners and Mr. Sanjay Kr. Srivastava, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Ramgarh P.S. Case No. 149/14, corresponding to G.R. Case No. 1513/14.

One truck loaded with coal was intercepted. It was kept in the Block Office and in the meantime the accused persons had forcibly taken away the said truck.

The petitioner no. 1 appears to be the owner of the truck bearing registration no. JH O2K 6570 while the petitioner no. 2 is the driver of the said truck.

Learned counsel for the petitioners has submitted that the petitioners are not named in the First Information Report and they have no role to play in the truck being taken away from the custody of the Police.

Without the active connivance of the owner and driver the truck would not have been taken away from the custody of the Police. The involvement of both the petitioners in such circumstances appears to the fore and in such view of the matter, therefore, I am not inclined to grant anticipatory bail to the petitioners. This application stands rejected.

(R. Mukhopadhyay, J.)